

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 101  
IB-303/ND/2020

**IN THE MATTER OF:**

**M/s. Elektronik Lab India Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Pinnacle (Air) Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 22.01.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Ms. Ekta Mehta and Mr.  
Shreyans Singhvi, Advocates**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. Counsel for the operational-creditor is directed to convince us on the point of limitation on the next date of hearing. Matter is adjourned to 12.02.2020.



**(V.K. Subburaj)  
Member (T)**



**(Abni Ranjan Kumar Sinha)  
Member (J)**